

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-201**  
IB-2754/ND/2019  
CA-1592/ C-V/ND/2020

**IN THE MATTER OF:**

Olympus Metal Pvt Ltd  
Vs  
Baldeo Metals Pvt Ltd

...Applicant

...Respondent

**SECTION**

U/s 9 IBC code 2016

Order delivered on 03.03.2020

**CORAM:**

SHRI ABNI RANJAN KUMAR SINHA  
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)

**PRESENT:**

For the Applicant : Adv. Tuhin  
For the Respondent :

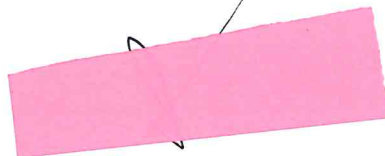
**ORDER**

**IA/1592/2020:-**

An application bearing No. IA/1592/2020 on behalf of Respondent under Rule 11 of the NCLT Rules, 2016 read with Section 424 of the Companies Act, 2013 praying therein for taking the reply on record filed on 11.02.2020.

Ld. Counsel for Respondent submitted that in pursuant to earlier order dated 10.02.2020, he has already deposited the cost in the Prime Minister's Relief Fund. The prayer of Respondent is allowed. Reply filed by the Respondent is taken on record.

Ld. Counsel for Petitioner submitted that yesterday he has filed the rejoinder to the reply before the Registry. However the same is not on record.



*De*

Registry is directed to trace out the same and place it on record before the next date of hearing.

Since the pleadings are complete, list the case on **30.03.2020**.

Sd/-

(K.K. VOHRA)  
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

(Chirag)